

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 1922  
ANSWERED ON 27<sup>TH</sup> JULY, 2017

DRIVING COMPETENCE TESTS

1922. DR. KIRIT P. SOLANKI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has proposed a steep hike in the fees for the issue and renewal of driving licences for all types of vehicles, if so, the details thereof and the rationale behind doing so;
- (b) whether the Government has proposed amendments to the Central Motor Vehicles Rules, 1989 for charging separate fees for a driving competency test, if so, the details thereof and the reasons therefor;
- (c) whether the States have been authorized to charge separate fees for conducting driving competence tests for different categories of vehicles, if so, the details thereof and the reasons behind such an authorization; and
- (d) whether the additional revenue generated from such hikes be utilized for any particular activity, if not, the rationale behind such hikes?

ANSWER

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d)The Government has issued a notification G.S.R 1183 (E) dated 29<sup>th</sup> December, 2016, amending rule 32 and rule 81 of the Central Motor Vehicles Rules, 1989. The fees and charges increased vide this notification is based on the recommendation of the Committee constituted by the Ministry of Road Transport and Highways regarding revision of existing rates of fee for various activities/services under Central Motor Vehicles Rules, 1989. Various representations from different States were received with regard to the increase of fees. Considering the requests from the States, the Central Government has empowered State Government to levy fee lower than the amount specified vide notification number G.S.R 271(E) dated 21.03.2017. Decisions with regard to utilization of the revenue collected from fee lies with the respective State.

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